

ITEM NO.8

COURT NO.12

SECTION IIIA

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No.285/2014

C.I.T NEW DELHI

Appellant(s)

VERSUS

M/S SPICE ENTERTAINMENT LTD.
(office report for directions)

Respondent(s)

WITH

CA Nos.4318-4319/2015

(Office Report For Directions)

Date : 26/04/2017 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE
[IN CHAMBERS]

For Appellant(s) Mrs. N. Annapoorani, Adv.
Mrs. Anil Katiyar, Adv.

For Respondent(s) Mr. Udit Naresh, Adv.
Ms. Kavita Jha, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Delay in filing Ad-Valorem Court fee is condoned

Documents filed are taken on record.

As prayed, another last opportunity of four weeks is granted to learned counsel for the petitioner to comply with the office report dated 28th February, 2017.

(ASHA SUNDRIYAL)
COURT MASTER

(CHANDER BALA)
COURT MASTER